

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 589/99

Friday the 28th day of May 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

U. Sulaikha  
W/o M.C.Hyder  
Physical Training Instructor  
Government Junior Basics School (Centre)  
Agathy Island  
Union Territory of Lakshadweep.  
(By advocate Mr M.V.Thamban)

...Applicant.

Versus

1. Sri Saratchandran  
Director of Education  
Union Territory of Lakshadweep  
Kavaratti.
2. Sri M.G.Narayanan  
Head Master  
Government High School Agathi  
Union Territory of Lakshadweep.
3. The Administrator  
Union Territory of Lakshadweep  
Kavaratti.
4. L. Rafeek  
Physical Education Teacher  
Junior Basics School (Centre)  
Amini  
Union Territory of Lakshadweep.

(By advocate Mr S.Radhakrishnan)

...Respondents.

The application having been heard on 28th May 1999,  
the Tribunal on the same day delivered the following:

O R D E R

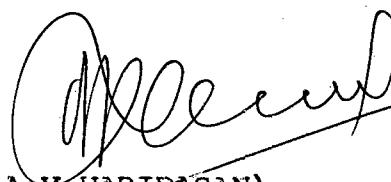
HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Applicant, a Physical Training Instructor working  
under the Education Department of the Union Territory of  
Lakshadweep at Agathi has filed this application impugning  
the order dated 9th April 1999 (Annexure A-9) to the extent  
to which she has been transferred from Agathi to Kiltan. She  
has stated various grounds in the application, inter-alia,  
alleging malafide against respondents 1 & 2. However, when  
the application came up for hearing today, the counsel  
agreed that the applicant may be permitted to make a  
representation to the Administrator- the third respondent  
regarding her grievance of transfer and that the third  
respondent may be directed to dispose of the representation

within a reasonable time. Learned counsel of the applicant stated that the relief of the applicant may be kept in abeyance. Learned counsel of respondent No.3 stated that he has not been informed of whether the applicant stands relieved or not. However, it is agreed that status quo as of today can be directed to be maintained.

In the result, in view of the submission made by the learned counsel on either side, the application is disposed of permitting the applicant to make a representation regarding her grievance within two weeks to the third respondent and the third respondent is directed to consider the representation within one month from the date of receipt of the representation. It is also directed that if the applicant has not been relieved as of today, the relief of the applicant as per the impugned order shall be kept in abeyance till disposal of the representation by the third respondent.

Dated 28th May 1999.



(A.V. HARIDASAN)  
VICE CHAIRMAN

aa.

Annexures referred to in the order:

A-9 true copy of the Order F.No.6/6/99-Edn. dated 9.4.99 issued by the first respondent.